

(28)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

HYDERABAD

OA No. 328/92

Date of judgement: 11-2-93

Between

1. N. Shyam Sunder
2. Ch. Venkateswara Rao
3. Harihara chary
4. B. Thimothi
5. P.N. Venkateswara Rao
6. M. Nagasayana Raju
7. P.V. Ramana
8. M.V.K.V. Prasad
9. P. Venugopal Rao
10. S.R.M. Srinivas
11. B.V. Janardhana Banu
12. M. Vinayakumar
13. K. Lakshminarayana
14. P.V. Satyanarayana
15. M. Ravi Kumar

: Applicants

And

1. General Manager,
Central Organisation,
Railway Electrification,
Allahabad.
2. Chief Project Manager,
Railway Electrification,
Vijayawada.

: Respondents

COUNSEL FOR THE APPLICANT : Shri Shri G.V. Subba Rao

COUNSEL FOR THE RESPONDENTS : Shri N.R. Devaraj

CORAM

Justice

Hon'ble Shri V. Neeladri Rao, Vice-Chairman

Hon'ble Shri R. Balasubramanian, Member (Admn.)

(Judgement of the division bench as delivered by Shri
Justice V. Neeladri Rao, Vice-Chairman)

All these 15 applicants are working as
Technical mates in the Railway Electrification Project
Vijayawada (Respondent 2). They are diploma holders.

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After they completed 180 days, they were paid salary at the monthly rate in the scale of Rs.950-1500/- which was subsequently revised to Rs.1200-1800/- ^{applicable}. That scale is equivalent to Skilled Gr. II. The grievance of the applicants is that the Technical mates having diploma qualification who are working in the Railway Electrification Project in Bhopal division are being paid at monthly rates on completion of 180 days in the revised scale of Rs.1320-2040/- which is ^{applicable} equivalent to Skilled Gr. I. It is urged by the applicants that when these applicants, and the Technical mates having ^{diploma} the same qualification, ~~who are~~ working in the Bhopal division are discharging the same duties, there should not be any disparity in the salary to be paid.

The applicants submitted representation dated 27-8-91 to the General Manager, Central Organisation, Railway Electrification, Allahabad (Respondent 1) bringing to his notice about this disparity and for a direction to Respondent 2 to pay them salary in the scale of Rs.1320-2040/-.

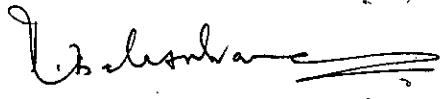
In this case, counter was filed only by the Respondent 2. Counter is not filed by the Respondent 1. It is submitted that the applicants were not informed about the disposal of their representation dated 27-8-91. No material is placed before this Tribunal ^{to show as to} whether any instructions were given by the Respondent 1 to the respective Project Managers for placement of the Technical mates with diploma in any particular scale of pay on completion of 180 days. It is not for the Tribunal to determine or to decide whether the applicants or any other employee has to be placed in any particular scale on completion of 180 days. It is a matter for determination ^{by} ~~of~~ the concerned authorities. As Respondent 1 is the head ^{of this} ~~of~~ organisation, it is for him to decide the same.

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Hence Respondent 1 is required to decide about the placement of Technical mates having diploma in regard to particular scale and that decision has to be given within 4 months from the date of receipt of this order. The OA is accordingly disposed of with no costs.

The office ~~is~~ ^{has} to communicate copy of this order to Respondent 1 by RP AD by 19-2-93.


(V. Neeladri Rao)
Vice-Chairman


(R. Balasubramanian)
Member (Admn.)

(Dictated in the open court)


Dated 11th February, 1993. Dy. Registrar (J)

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Copy to:-

1. General Manager, Central Organisation, Railway Electrification, Allahabad.
2. Chief Project Manager, Railway Electrification, Vijayawa
3. One copy to Sri. G.V. Pubba Rao, advocate, CAT, Hyd.
4. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
5. One spare copy.

Rsm/-


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SEARCHED
O.A.328793
TYPED BY *[Signature]* COMPARED BY *[Signature]*
CHECKED BY *[Signature]* APPROVED BY *[Signature]*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. V. NEELADRI RAO : V.C.
AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)
AND

THE HON'BLE MR. CHANDRA SEKHAR REDDY
: MEMBER (J)

AND

THE HON'BLE MR.

DATED: 11/2/1993

ORDER/JUDGMENT:

R.P./C.P/M.A. No.

D.A. No.

in
328792

T.A. No.

(W.P. No.)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions

Dismissed as withdrawn

Dismissed

Dismissed for default

Rejected/Ordered

No order as to costs.

pvm

